

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1690 OF 2004

FRIDAY, THIS THE 2<sup>nd</sup> DAY OF NOVEMBER, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

Smt. Malti Devi,  
Wife of Shri Kant Shukla.  
Resident of 846/F, Om Gayatri nagar,  
Post-Teleyarganj,  
Police Station-Colonelganj,  
Allahabad.

.....Applicant

By Advocate : Shri P. S. Pandey

Versus

1. Union of India,  
through the Ministry of Railway.  
New Delhi.
2. Railway General Manager,  
Central Railway Mumbai,  
Maharashtra.
3. Divisional Railway Manager,  
Central Railway Jabalpur,  
Madhya Pradesh/Karmik,  
Central Railway, Jabalpur.
4. Station Superintendent Satna,  
Central Railway, Madhya Pradesh.

.....Respondents

By Advocate : Sri P. Mathur

O R D E R

The learned counsel for the respondents Shri P. Mathur has pointed out towards earlier order dated 08.10.2007. By that order, the applicant was given chance to show that the court had territorial jurisdiction to entertain this OA and on failure it will be dismissed as not maintainable. On that date also illness slip of the applicant's counsel was

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there. Earlier to that the case was adjourned on 28.05.2007 and 31.08.2007 on illness slips of counsel for the applicant. In the circumstances I do not find good reason to adjourn it today.

2. Learned counsel for the respondents has stated that earlier to the filing of this OA, applicant had already been given compassionate appointment in November 2004 and she started working as Booking Clerk at Satna in Madhya Pradesh. In this way, contention of the learned counsel for the respondents is that neither the cause of action nor part of cause of action arose within the territorial limits of this Bench, nor applicant was serving here on the date she filed this OA. None has turned up from the side of applicant to explain all this inspite of clear cut order dated 08.10.2007.

3. In the circumstances mentioned above, this OA is dismissed on the ground of lack of territorial jurisdiction, but with liberty to the applicant to file the same before the Competent Bench. No Costs.

*Amu*  
12.11.07  
Vice-Chairman

/ns/